

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-519(PB)/2017**

**IN THE MATTER OF:**

Globe Express Services Pvt. Ltd.

.... Applicant/Petitioner

Vs.

M/s. AGI Cargo Pvt. Ltd.

.... Respondent

**Order under Section 8 & 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.01.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**Presents**

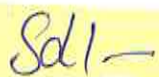
For the Petitioner/Applicant: Mr. Shariq J. Reyaz, Advocate with Mr. Sourabh Sahni, Authorized Representative

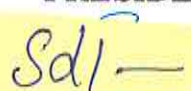
For the Respondent

**ORDER**

Mr. Naresh Sharma, Director of the respondent Company after appearance once on 05.12.2017 has not appeared. He was furnished a copy of the paper book in the Court itself and was granted time to file reply. However, on 08.01.2018 the matter was called twice and neither Mr. Naresh Sharma nor any advocate representing the respondent-company appeared. We have adjourned the matter keeping in view the larger interest of justice. However, the situation continues to be the same today and therefore respondent is proceeded ex-parte.

Arguments heard. Order reserved.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**